

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20537 of 2014

(Arising out of Order-in-Appeal No. 055/2013-14 dated 06/12/2013
passed by Commissioner of Central Excise and Service Tax , MYSORE)

M/s Rovers Club (R)

Park View Extension, Behind City Club
SHIMOGA - 577201
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Mysore**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

Appearance:

Shri Pradyumna G.H., Advocate for the
appellant

Shri S.Devarajan, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20426 / 2020

Date of Hearing: 17/08/2020

Date of Decision: 17/08/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **17/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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